

(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
21/2 03		<p>Heard Shri T. Rathi, & Counsel for the applicant and Shri U.B. Mukherjee, learned Addl. Standing Counsel. By filing a Memo, Shri Rathi has disclosed that the impugned Order has already been withdrawn by the Department and therefore, the applicant does not not intend to press this case any further.</p> <p>Since the relief has already been granted to the applicant by the Respondents, this OA has become infructuous and, therefore, the same is disposed of accordingly. No costs.</p> <p>Inform the parties.</p> <p style="text-align: right;">Vice-Chairman Member (T)</p>	<p>Notice has been duly served on R-2.</p> <p>A.D. has on R-1 & R-3 not returned.</p> <p>Show cause to return prayer not filed.</p> <p>Further order reg: stay</p> <p>Rathi 11/12 Bench</p> <p>Free copy of the order dated 12-12-96 may be given to the counsels for both sides.</p>